



2026:AHC:129694

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 21866 of 2026

Rohit Jain

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Kuldeep Tripathi, Shiv Shanker Mishra
Counsel for Opposite Party(s) : G.A.

Court No. - 69

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard Sri Shiv Shanker Mishra, Sri Rajat Vats and Sri Mayank Sharma, the Learned counsels for the applicant, Sri Tanjeel Ahmad, the Learned counsel appearing for the informant and Sri Shashi Dhar Pandey, the Learned A.G.A. for the State and perused the record.
2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No.470 of 2023, under Sections 409, 417, 419, 420, 422, 465, 467, 468, 471, 506, 120B IPC, Police Station- Bilari, District- Moradabad.
3. The Learned counsels for applicant submit that the first information report has been lodged against the applicant under some misunderstanding. A commercial dispute was converted into a criminal case. However, during the pendency of the proceedings the parties have amicably settled their dispute and the amount due as per first information report has already been paid to the informant.
4. Sri Tanzeel Ahmad, the Learned counsel appearing for the informant has not denied the submissions of learned counsel for the applicant and has also not opposed the grant of bail to the applicant.
5. The Learned A.G.A., on the other hand, has opposed the prayer for grant of bail and has contended that the charge sheet has been submitted against the applicant and ample evidence has been collected during investigation to demonstrate the guilt of the applicant. The applicant has

also criminal history of three cases.

6. Rejoining the issue, the Learned counsel for the applicant stated that the the applicant is on anticipatory bail in one of the case shown in his criminal history and in other two cases, he has not been arrested by the police till date.

7. I have considered the submissions made by the Learned counsels for the parties and perused the record.

8. A perusal of the first information report reveals that there was a monetary dispute between the parties. It also appears that the money that was due as against the applicant has now been paid by the applicant. The applicant is no longer required for any custodial interrogation.

9. Taking into account all the facts and circumstances of the case, *prima facie* a case for bail is made out.

10. The bail application is ***allowed***.

11. Let the accused-applicant- **Rohit Jain** involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

i. The applicant will not tamper with the evidence.

ii. The applicant will not indulge in any criminal activity.

iii. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.

iv. The applicant will appear regularly on each and every date fixed by the trial court, unless their personal appearance is exempted by the court concerned.

12. In the event of breach of any of the aforesaid conditions, the trial Court will be at liberty to proceed to cancel their bail.

13. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

14. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

15. The observations made hereinabove are exclusively for deciding the instant bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

June 30, 2026

Krishna*